

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF**  
**MYIND MEDTECH INNOVATIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Myind Medtech Innovations Private Limited
2.	Date of incorporation of Corporate Debtor	22 <sup>nd</sup> July 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No of corporate debtor	U74999TG2016PTC111073
5.	Address of the registered office and principal office (if any) of corporate debtor	H.NO.1-2-28/100/5, ST NO-4, FOURTH FLOOR, KAKATIYA NAGAR COLONY, HABSIGUDA HYDERABAD TG 500007
6.	Insolvency commencement date in respect of corporate debtor	26 <sup>th</sup> September 2022 (Order made available and received by IRP on 01 <sup>st</sup> October 2022)
7.	Estimated date of closure of insolvency resolution process	30 <sup>th</sup> March 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anjaneyulu Sadhu IBBI/IPA-001/IP-P00963/2017-2018/11584 Authorization for Assignment issued by IIP ICAI is valid till 14 <sup>th</sup> November 2022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EzResolve LLP 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India Landmark-Near Raidurg Metro Station.  Email: anjaneyulu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	EzResolve LLP 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India Landmark-Near Raidurg Metro Station.  Email: myindmedtech@ezresolve.in
11.	Last date for submission of claims	15 <sup>th</sup> October 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will Identify on Verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will Identify on determining classes of Creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Physical Address: Will be provided later

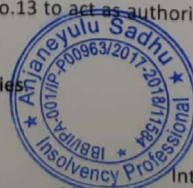
Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of Myind Medtech Innovations Private Limited on 26<sup>th</sup> September 2022 (Order made available and received by IRP on 01<sup>st</sup> October 2022)

The creditors of Myind Medtech Innovations Private Limited, are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> October 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties**



Anjaneyulu Sadhu  
Interim Resolution Professional  
Myind Medtech Innovations Private Limited  
IBBI/IPA-001/IP-P00963/2017-2018/11584

Authorization for Assignment issued by IIP ICAI is valid till 14<sup>th</sup> November 2022

Date : 3<sup>rd</sup> October 2022.  
Place: Hyderabad